

CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH

ALIAHABAD

Dated: This the 12th day of May, 1997

Coram : Hon'ble Mr. S. Das Gupta AM
Hon'ble Mr. T. L. Verma JM

ORIGINAL APPLICATION NO. 522/96

Assistant Superintendent (Jhansi Division)

Post Office, Jhansi.-----Applicant

C/A Sri Amit Sthalkar

Versus

1. Sri Brij Lal s/o Late Har Prasad
r/o 75 Talpure, Jhansi.

2. Prescribed authority, Central govt.
Industrial Tribunal-cum-labour court,
pandu Nagar Deoki palace, Kanpur.

-----Respondents

C/R Sri

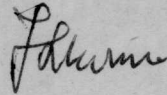
ORDER (ORAL)

By Hon'ble Mr. S. Das Gupta AM

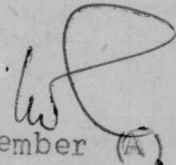
This application has been filed by the Assistant Superintendent (Jhansi Division) Post Office Jhansi challenging the award dated 27.10.1995 passed by the Presiding Officer, Central Govt. Industrial Tribunal-cum-labour court by which the respondent no.1 has been directed to be reinstated in service.

[Handwritten signatures]

2. It has since been decided by the Hon'ble Supreme court that this Tribunal shall have no jurisdiction in the matters arising out of the labour courts, ~~case~~. O.A., therefore, is not maintainable before us and is accordingly dismissed. Nothing in this order, however, shall preclude the applicant from filing an appeal, if so advised, before a the appropriate legal forum in accordance with law.



Member (J)



Member (A)

SQI